

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 1158-1159 OF 2004

BEFORE THE REGISTRAR M.P. BHADRAN

UNION OF INDIA

Appellant (s)

VERSUS

SHAH ALAM & ANR.

Respondent(s)

(With appln(s) for issuance of non-bailable war. of arrest

Date: 16/02/2009 These Appeals were called on for hearing today.

For Appellant(s) Mr. Vivek Singh, Adv.

Ms. Sushma Suri, Adv.

For Respondent(s)

Mr. R.K. Gupta, Adv.

Mr. S.K. Gupta, Adv.

Mr. A. Yadav, Adv.

Mr. S. Kumar, Adv.

Mr. Manoj K.Mishra, Adv.

UPON hearing counsel the Court made the following  
ORDER

Both sides are represented by advocates. Respondents 1 and 2 have filed counter affidavit. No additional documents are seen filed apart from Annexure 'A' filed alongwith the counter affidavit. Original records from the High Court and trial Court have been received. The appeals are ready for listing.

(M.P.BHADRAN)

Registrar

SK